

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

07.02.2013

OA No. 101/2013

Mr. V.D. Sharma, Counsel for applicant.

This OA has been filed against the order dated 10.05.2012 (Annexure A/1) whereby the application of the applicant for maternity leave has been rejected by the respondents.

The learned counsel for the applicant submits that the applicant may be given liberty to file a representation before the respondents for redressal of her grievances.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, the applicant is at liberty to file a representation within 15 days from today and in case such a representation is filed by the applicant, in such eventuality, the respondents are directed to consider and decide the representation of the applicant expeditiously by passing a reasoned & speaking order but in any case not later than a period of three months from the date of receipt of such representation from the applicant.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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